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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.A.NO.1156/95 IN
C.P.NO.274/94 IN
O.A.NO.593/91

Hon'ble Shri Justice S.C.Mathur, Chairman
Hon'ble Shri P.T.Thiruvengadam, Member(A)

New Delhi, this 29th day of May, 1995

Shri P.N.Malhotra,
Stores Supdt (No.6955147)
Group IV, C.O.D.Agra
r/o 11/73, Chilipara
Shahganj
Agra. Applicant

Versus

Commandant
C.O.D.Agra,
Agra. Respondents

(By Mrs. Meera Chhibber, Advocate)

M.A. No.1156/95 has been filed on behalf of the respondents in the Contempt Application for dismissal of the Contempt Application. The dismissal is sought on the ground that the order of the Tribunal of which disobedience was alleged has been set-aside by the Lordships of the Supreme Court through Judgment order dated 30.1.1995 passed in Civil Appeal No.1110/95. A copy of the judgment has been annexed to the Miscellaneous Application. No one has appeared on behalf of the applicant to oppose the application. The application is accordingly allowed and the Contempt Petition No.274 of 94 is hereby dismissed. There shall be no order as to costs. Notice issued in CP No.274/94 is hereby discharged.

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(P.T.THIRUVENGADAM)
MEMBER(A)

(S.C.MATHUR)
CHAIRMAN

/RAO/